

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for compulsory registration of all marriages in India."

The motion was adopted.

SHRI DIGVIJAY SINH: I introduce the Bill.

RESERVATION OF POSTS IN GOVERNMENT SERVICES AND SEATS IN EDUCATIONAL INSTITUTIONS (FOR ECONOMICALLY WEAKER SECTION OF PEOPLE) BILL*

श्री राम नगोना मिश्र (सलेमपुर) :
उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि सरकारी सेवाओं में पदों और शैक्षणिक संस्थाओं में स्थानों का लोगों के आर्थिक दृष्टि से कमजोर वर्ग के लिए आरक्षण का उपलब्ध करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for reservation of posts in Government services and seats in educational institutions for persons belonging to economically weaker section of people."

The motion was adopted.

श्री राम नगोना मिश्र : मैं विधेयक को पेश करता हूँ।

MR. DEPUTY SPEAKER: Shri K. P. Singh Deo—Absent. Shri R. L. P. Verma.

*Published in Gazette of India Extraordinary, Part II, section 2, dated 3-4-1981.

POLYGAMY ABOLITION BILL

श्री रीतलाल प्रसाद वर्मा (कोडरमा) :
उपाध्यक्ष महोदय मैं प्रस्ताव करता हूँ कि देश में अबाध गति से बढ़ रही जनसंख्या की विपदा की रोकथाम करने हेतु समाज के विभिन्न वर्गों में प्रचलित बहुविवाह और द्विविवाह के उन्मूलन का उपबन्ध करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for abolition of polygamy and bigamy practised by various sections of the society, with a view to check the menace of rising population in the country."

The motion was adopted.

श्री रीतलाल प्रसाद वर्मा : मैं विधेयक को पेश करता हूँ।

15.34 hrs.

SMALL FARMERS ASSISTANCE BILL—contd.

By SHRI K. LAKKAPPA

MR. DEPUTY-SPEAKER: The House will now take up further consideration of the following motion moved by Shri K. Lakkappa on 20 March, 1981, namely:—

"That the Bill to provide for the grant of loans and various subsidies to small farmers, be taken into consideration."

There are still about 19 hon. Members who have given their names to speak on the subject. The time allotted for this Bill is 2 hours. The House has already discussed the Bill for one hour and 28 minutes. So, we are left with only 32 minutes to discuss on this Bill. But every Member has requested that he should be given